

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01909/2016

Dated Thursday the 26th day of April Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

T.V.Padma,
SF3, Sankara Avenue,
Malligaipoo Agraham,
Raghavendrapuram,
Srirangam,
Tiruchy 620006.Applicant

By Advocate M/s. R. Pandian

Vs

Union of India rep by,
1.The General Manager,
Southern Railway,
Park Town,
Chennai 600003.
2.Divisional Personnel Officer,
Southern Railway,
Madurai 625016.
3.Senior Divisional Finance Manager,
Southern Railway,
Madurai 625016.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for all the records relating to working out of retiral benefits and the fixation of pension to the applicant and to quash the impugned order, PPO No. 20167060800163 dated 27.04.2016 and further;

1. To direct the respondents to re work out all retiral benefits including pension taking the pay of Rs. 12970 (10970+2000(GP)) as average of the pay drawn during the last ten months as emoluments;
2. To refund the amount deducted unauthorisedly and
3. To pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant is entitled to the relief sought in terms of Annexure A4 OM of the Ministry of Railways dt. 09.06.2011. He produces a copy of the order of this Tribunal in OA 1233/2012 dt. 11.11.2013 in an allegedly similar case and submits that the applicant would be satisfied if a similar order would be passed.

3. Keeping in view the submission that the OM RBE No. 85/2011 dt. 09.06.2011 is applicable and the precedent case cited, the OA disposed of with a direction to the respondents to consider the relief

sought by the applicant in the light of the said OM and the order of this Tribunal in OA 1233/2012 and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order.

4. OA is disposed of with the above direction. No costs.

**(R. Ramanujam)
Member(A)
26.04.2018**

SKSI